

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No 113  
IA/242(AHM)2021  
in  
CP(IB)/264(AHM)2018

**Order under Section 7 IBC**

**IN THE MATTER OF:**

Bank of India

.....Applicant

V/s

Techno Forge Ltd

.....Respondent

**Order delivered on ..29/06/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)

Chockalingam Thirunavukkarasu, Hon'ble Member(T)

**PRESENTS:**

For the Applicant :

For the IRP/RP :

For the Respondent No. 4 : Mr. Atul Sharma

**ORDER**

Learned counsel, Mr. Himanshu Deshi appeared on behalf of Respondent No. 1 and 2.

IA 242 of 2021 is filed by one of the Financial Creditors directing the RP and other CoC members to put on voting the resolution plan of Suspended Management. However, it is brought to our notice that resolution plan was put before the CoC and CoC in their commercial wisdom has rejected the plan. In such situation, this application becomes infructuous and stands disposed of.



**CHOCKALINGAM THIRUNAVUKKARASU)**  
**MEMBER (TECHNICAL)**



**(MADAN B GOSAVI)**  
**MEMBER (JUDICIAL)**